

(b) if so, the details thereof;

(c) whether Government has any policy as regards fund allocation to clean and rejuvenate the river Kaveri in the State of Tamil Nadu, in line with "Namami Gange" programme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Central Pollution Control Board (CPCB), in collaboration with the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) monitors the water quality of rivers across the country, on a regular basis through a network of monitoring stations. As per latest report of CPCB published in September, 2018, 351 polluted river stretches have been identified on 323 rivers in the country based on Bio-chemical oxygen demand (BOD), an indicator of organic pollution, including 2 stretches on river Kaveri as per details given below.

Sl. No.	State	Priority	Stretch
1.	Tamil Nadu	I	Mettur to Mayiladuthurai
2.	Karnataka	IV	Ranganathithu to Sathyamangalam Bridge

(c) and (d) Project proposals are received from various State Governments from time to time for providing financial assistance to the States for taking up pollution abatement works in towns along various rivers in the country. The proposals received in this regard from the States are considered for financial assistance under the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) subject to their conformity with guidelines, pollution status, prioritization, appraisal by independent institutions and availability of plan funds.

Role of PPA in construction of Polavaram

81. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Polavaram Project Authority (PPA) was constituted for the exclusive purpose of construction of Polavaram National Project;

(b) if so, the details thereof, including its composition;

(c) details of responsibilities assigned to it and functions it is presently attending to;

(d) whether PPA was assigned with responsibility of resolving inter-State and environmental issues involved in Polavaram, if so, the details thereof and if not, the reasons therefor; and

(e) details of funds allocated and spent on PPA since its inception, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (d) Following the enactment of Andhra Pradesh Reorganisation Act, 2014, Polavaram Project Authority (PPA) has been formed vide the then Ministry of Water Resources, Govt of India Notification dated 28th May 2014. It consists of a Chief Executive Officer (CEO), PPA (Chairman of the Authority); Principal Secretary or Secretary of Irrigation or Water Resources Department of Andhra Pradesh (AP) and Telangana; two Chief Engineers (CEs), one each from Central Water Engineering (CWE) and Central Power Engineering Services; three CEs in charge of project works; Commissioner in charge of Land Acquisition and Rehabilitation of AP and Telangana; Financial Adviser, Department of Water Resources, River Development and Ganga Rejuvenation; and a CE of CWE Service to act as Member Secretary.

As per above-mentioned Notification, functions and duties of the Authority include execution of the project, preferably through the concerned State Departments and/or any other expert agency, and to obtain all requisite clearances including environmental, forests, and rehabilitation and resettlement norms, and the regulation and development of the Polavaram Project; and to issue appropriate directions, whenever necessary for timely and full compliance by the concerned States in the matter of acquisition for and making available to Authority lands and properties likely to be submerged under the Polavaram Project and in the matter of compensation and rehabilitation of oustees thereunder, etc.

In discharge of its functions, PPA conducts meeting from time to time to oversee progress of the project, quality control aspect, and other matters within its domain. The Authority has conducted eleven meetings so far.

(e) As reported by PPA, the year-wise breakup of the expenditure incurred on it is as under:

Sl. No.	Financial Year	Expenditure (₹ in lakhs)
1.	2014 - 15	11.75
2.	2015 - 16	95.65
3.	2016 - 17	136.96
4.	2017 - 18	150.96
5.	2018 - 19	2,277.06
6.	2019 - 20 (upto 27.01.2020)	807.58
TOTAL		3479.96

Godavari-Kaveri river interlinking project

82. DR. ANBUMANI RAMADOSS: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has kick started the Godavari-Kaveri River Interlinking Project;

(b) if so, the present status of the project and the details thereof;

(c) whether Government has any policy to allocate necessary funds for the already announced Godavari-Kaveri River Interlinking Project in the budget for the year 2020-21;

(d) if so, the details thereof;

(e) whether Tamil Nadu Government had approached the Central Government for the immediate kick-starting of Godavari-Kaveri River Interlinking project; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) The draft Detailed Project Report (DPR) of Godavari (Inchampalli / Janampet) - Cauvery (Grand Anicut) link project consisting of 3 links viz., Godavari (Inchampalli/Janampet) - Krishna (Nagarjunasagar), Krishna (Nagarjunasagar) - Pennar (Somasila) and Pennar (Somasila) - Cauvery (Grand Anicut)